

chronological order and efforts are made to list the matters in chronological order and see that old matters can be disposed of as early as possible.

- (ii) The matters involving common question are being grouped and posted together for hearing before the same Bench. The Benches are being so constituted that they function for a longer period and work so allocated that similar matters are posted before the same Bench.
- (iii) The pendency position is monitored constantly and list of business and the constitution of Benches are so arranged as to maximise disposal without compromise on decision making process.

12.00 hrs.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : There are more than one thousand announcers at different stations of All India Radio. They are perform their duty with a well balanced voice. But this Government has not done justice to them. There is no cadre for these announcers since 1949 and there are no promotional avenues for them. There is stagnation and therefore, there is resentment among them. Even the decision of the Supreme Court regarding the announcers has not been implemented by the Government. The decision was given by the Supreme Court in March, 1990 and the Supreme Court had asked the Government that these announcers should be declared and treated as regular civil employees from 6th March, 1982. The Directorate of All India Radio had passed an order to this effect in 1991 but the order was not complied with and the result is that since 1949, these one thousand announcers are still without any promotional avenues and cadre facility. Recently they held a conference in Delhi and have drawn the attention of the Government towards their miserable condition. My submission is that the rules regarding the recruitment and promotion of the radio announcers should be framed immediately so that their avenues of promotion to the post of production Assistant, Script writer, Farm Radio Reporter, Field Reporter and Assistant Editor may be opened.

SHRI RAM SARAN YADAV (Khagaria) : The charges of atrocity on women legislator in Khagaria levelled by the hon. Member are baseless, frivolous and misleading. I would like to make it clear that she is unaware of the facts of the incident and levelling false charges. I would like to throw a challenge to the hon. Member and urge that a committee of the House should be constituted and the veracity of allegation made by her should be ascertained. A stern action should be taken against the person found guilty.

PROF. RITA VERMA (Dhanbad) : It is all right.

SHRI RAM SARAN YADAV : Listen to me first. Mr. Speaker Sir, the fact is that after getting the petrol filled form the Sansarpur Petrol Pump, my jeep was on its way to the National Highway when a Maruti Van, which carried some women, also came to get oil. The van took a turn, but the driver of that van could not balance it on the turn. He smashed into my jeep and the van turned upside down... (*Interruptions*) Please listen Mr. Speaker, Sir, my submission to you is that a Committee of the House should be set up. She said yesterday that the children and the women were beaten, it is baseless. Had they been beaten, they might have received injuries and would have gone to the hospital and the record might have been there in the hospital. It should also be looked into. After this incident when my driver started the vehicle, it was captured and it was said that as the accident had taken place it would be taken to the police station. Therefore, it was booked in the police station. Later on the women legislature filed a case of chain snatching and firing which proved to be false. She has also said that she was threatened before and after the elections that she would be eliminated. It was also alleged by Chandramukhi that a search was made to trace her. It is a question to ponder over as to how whereabouts of a person can be enquired who has already been threatened and who has contested election from that area. This is totally baseless and the House is being misled.

Our friend hon. Sharadji has also said that it seems to be true, as if he was a witness to that incident. He gives the slogan of social justice. Will he listen to only one side and give his verdict that accused should be arrested and hanged? It is injustice. Shri Ram Vilas ji has also expressed the same opinion, he is from that district and he said that the person was the candidate of Congress. He does not know as to who is the candidate of Congress Party or who is the candidate of other party. He is a big leader and talks about the country but he does not know about his own house. He says that atrocities were committed on the women * ..

[English]

MR. SPEAKER : I will remove it from the record.

(*Interruptions*)

[Translation]

PROF. RITA VERMA Mr. Speaker, Sir, when the women are being disgraced so much before you, what would have happened there (*Interruptions*)

[English]

MR. SPEAKER : It will go out from the record

* Expunged as ordered by the chair

[Translation]

It is enough, the explanation has been given.

SHRI RAM SARAN YADAV : Mr. Speaker Sir, I would like to explain one main point. My son was having tea at one of his friend's residence. He did not know, how the incident had taken place. This...(Interruptions)*... My son went to the residence of my son's friend. There, my son was insulted, abused and was given an ill treatment. Two people have seen it. An explanation should be given about it. My submission is that a Parliamentary Committee should be set up to enquire into the incident. Those who have given publicity to this false story should be arrested and prosecuted...(Interruptions)

Mr. Speaker Sir, a Parliamentary Committee should be set up to enquire into it.

PROF. RITA VERMA : Mr. Speaker Sir, definitely the Committee should be set-up

SHRI RAM SARAN YADAV : Mr. Speaker Sir, this is what I demand ...(Interruptions)

[English]

SHRI BIJOY KRISHNA HANDIQUE (Jorhat) : Mr. Speaker, Sir, it is a matter of deep concern to the people of the North-Eastern region that air safety norms are not ensured in the airlines. For instance, on 30th April, the aircraft or IC-213 flight had to be diverted due to failure of the air traffic control system at Jorhat. This exposes the passengers and the crew to a possible disaster and the commercial pilots have long been complaining that the air ports in the North-Eastern region are poorly equipped. Besides, the scheduled flights have been drastically reduced in several sectors and Guwahati-Imphal sector is proposed to be closed without making any alternative arrangement with the private airliners in all the sectors. Upper Assam, Eastern part of Nagaland and Arunachal are not yet air linked to Guwahati though this was in operation for so many years. At present, there is an utter chaos in the functioning of the Department of Civil Aviation in the North-Eastern region. The third level airline service which was solely created for such regions ended up as a big joke and a bigger joke is now in store because the private airliners are refusing to operate on the not so profitable zones, though on this condition they have been given trunk lines and the other profitable lines.

I conclude with one question. Will the people of this region stricken by a sense of alienation and assailed by mounting insurgency and fatigued by frustration see better days ahead? They demand an answer, and I am voicing only this demand.

SHRI SOMNATH CHATTERJEE (Bolpur) : Such feelings in our country, unfortunately are increasing. They have legitimate expectations. And if the Government does not look into these areas of North-

East India and Assam, everybody feels alienated. This is not helping our integration. Therefore, the Government should look into this very serious matter.

MR. SPEAKER : I hope it has been noted by the Government. The Government will look into it.

[Translation]

SHRI CHHEDI PASWAN (Sasaram) : Mr. Speaker Sir, a number of labourers from Bihar have settled down in Delhi in search of employment. They work hard and contribute a lot in the development and building of Delhi and in this way they are keeping their body and soul together but the Government of Delhi instead of giving them work is razing their huts. On one hand by demolishing the Babri Masjid the hearts of the Muslims have been broken while on the other hand the hearts of the Bihari Hindus are also being broken by making them flee from here. The B.J.P. Government of Delhi is neither making any arrangement for their dwelling nor it is giving them ration cards. I would like to urge upon the Central Government through you that an immediate action should be taken in this regard and arrangement should be made for their dwelling and they should also be issued the ration cards. At the time of the elections, B.J.P. asks for votes by inciting the religious sentiments of the Hindus. But Bihari Hindus are being made to flee on a large scale. Therefore, there is resentment among them. I urge upon the Central Government that this matter should be inquired into by constituting a committee and the Central Government should take necessary steps in this regard...(Interruptions)

SHRI KALKA DAS (Karol Bagh) : The Government of Delhi has rather proposed that the unauthorised colonies should be regularised...(Interruptions)

MR. SPEAKER : Khanduriji, please sit down. Surya Narayan Yadav ji, you also take your seat please

[English]

Let there be some order in the House.

SHRI SOMNATH CHATTERJEE : Very pertinent question, Sir.

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, elections to many state Assemblies were held last month and Lok Sabha elections are also due next year. The issue of amending the Peoples' Representation Act is a very serious one and we have seen that Assembly elections were not held well on time. The elections were stretched for months together. As regards expenditure, a limit of Rs. 1,35,000 was set. These were to be spent in 20 days but this limit of 20 days was stretched over to 60 days. So, the matter of amending the Peoples' Representation Act and the electoral reforms continued for many days. The Lok Sabha elections are at hand. Last time, the Government convened a special session in order to find some way out after holding parleys with the leaders of all the political parties. But the Government could not bring the Bill aimed at amending the Peoples' Representation

* Not recorded